

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:971
ANSWERED ON:01.03.2011
NOTIFICATION ON UNAUTHORISED COLONIES
Sharma Dr. Arvind Kumar

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Delhi Development Authority has recently issued any notification to the effect that rural villages and unauthorised colonies which were exempted from sanctioning of building plans, will have to get the layout plan approved from both the resident Welfare Association and local bodies for construction;
- (b) if so, the details thereof and the specific reasons for shifting this responsibility;
- (c) whether the Government has received any protests from the public representatives in this regard; and
- (d) if so, the action taken thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a) & (b): The Delhi Development Authority has reported that the Building Regulations for Special Area, Unauthorised Regularised Colonies and Village Abadis, 2010 have been notified vide S.O. 97(E) dated 17.01.2011 by DDA pursuant to the provisions of Master Plan for Delhi-2021.

As per Clause 3 of the said Regulations the "Building Plans in Special Area, Unauthorised Colonies and Village abadis Rural/Urban will be considered only for the plots which form part of approved/notified Layout Plan of the Area by the Competent Authority. The Area in respect of which there is no approved Layout Plan shall be governed by the provisions of the Master Plan/Zonal Development Plan. This shall be the responsibility of the residents/ Residents Welfare Associations to prepare layout plan and get it approved from local body. All existing exemptions with respect to sanctioning of building plans in the village abadis will cease to exist from the date of notification of these Regulations."

(c): Yes, Madam.

(d): The matter has been discussed in the Ministry. Report from DDA has been called.